

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-393 (PB)/2017

IN THE MATTER OF:

M/s. Magma Fincrop Limited

.... Applicant/Petitioner

Vs.

M/s. Bon Mart International Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/Petitioner : Ms. Ritu Singh, Advocate

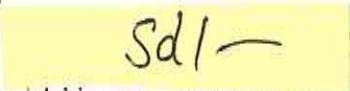
For the Respondent : Mr. Inderjeet Singh, Advocate

ORDER

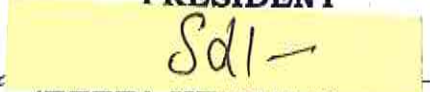
Statement made by the learned Counsel for the respondent for payment of the entire outstanding amount in the order dated 21.11.2017 has not been complied with.

Mr. Inderjeet Singh, learned Counsel for the respondent states that the needful shall be done by the adjourned date.

List the matter on 6th December, 2017.


(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)